

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 538/90.

Date of Order: 11-6-93.

Between:

B.V.Ramana.

and

Applicant.

1. Govt.of India, rep. by its Secretary, Ministry of Agriculture, Dept.of Agriculture and Co-operation, Krishi Bhavan, New Delhi.
2. The Director, Southern Region Farm Machinery Training & Testing Institute, Garladinne-515731, Ananthapur Dist.

.. Respondents.

For the Applicant: Mr.P.R.Ramana Rao, Advocate

For the Respondents: Mr.N.V.Ramana, Addl.CGSC.

CORAM:

THE HON'BLE MR.A.B.GORTHY : MEMBER(ADMN)
AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY : MEMBER(JUDL)

The Tribunal made the following Order:-

The prayer of the applicant in this application is for a direction to the respondents to consider his case for the post of Trainer Operator. Learned counsel for the applicant now states that the necessary relief to the applicant has already been granted by the respondents.

In view of this position the application has become infructuous and the same is dismissed as infructuous. The parties shall bear their own costs.

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Deputy Registrar (669)

To

1. The Secretary, Govt.of India, Ministry of Agriculture, Dept. of Agriculture and Copperation, Krishibhavan, New Delhi.
2. The Director, Southern Region Farm Machinery Training & Testing Institute, Garladinne 515731, Ananthapur Dist.
3. One copy to Mr.P.R.Ramana Rao, Advocate, 16-2-740/38, Kalyananagar, colony, Gaddiannaram, Hyderabad-660.
4. One copy to Mr. N.V.Ramana, Addl.CGSC.CAT.Hyd.
5. One spare copy.

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9/6/93

IN

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TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN
AND

THE HON'BLE MR. A. B. GORTY : MEMBER (AD)
AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (J)

AND

THE HON'BLE MR. P. T. TIRUVENGADAM : M(A)

Dated : 11 - 6 - 1993

ORDER/JUDGMENT

M.A. /R.A. /C.A. No.

in

O.A. No. 538/90.

T.A. No. (w.p.)

Admitted and Interim directions
issued

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default

Rejected/ Ordered

No order as to costs.

Central Administrative Tribunal
HYDERABAD BENCH
11 JUN 1993

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